



**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.1810/2021

This the 26<sup>th</sup> day of August, 2021

Through video conferencing

**Hon'ble Ms. Manjula Das, Chairman  
Hon'ble Mr. Mohd. Jamshed , Member (A)**

Ms. Vandana Digvijay Singh,  
Administrative Officer,  
At CSIR-CRRI,  
Aged about 46 years,  
W/o Digvijay Singh,  
R/o 1-H, Himalya Legend,  
Nyaykhand-1, Indirapuram,  
Shipra Sun City,  
Ghaziabad, Uttar Pradesh-201014 - Applicant

(By Advocate: Mr. Anish Agarwal)

Versus

Council of Scientific and Industrial Research,  
Through the Joint Secretary (Admin)  
Anusandnan Bhawan, 2,  
Rafi Marg, New Delhi-110001 - Respondent

(By Advocate: Mr. Jayesh K. Unnikrishanan)

**O R D E R (Oral)**

**Hon'ble Ms. Manjula Das:**

This OA is filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985, seeking the following reliefs:-

- “1. Set aside transfer of the applicant vide Office Memorandum of Council of Scientific & Industrial Research No.3-4(C)/2021-E.I. dated 30.3.2021 read with Office Memorandum of Council of Scientific &



Industrial Research No.3-4(C)/2021-E.I. dated 16.4.2021 and Office Memorandum of Council of Scientific & Industrial Research No.3-4(C)/2021-E.I. dated 3.8.2021.

2. Set aside relieving of the Applicant from the as per relieving letter issued to the Applicant by Administrative Officer CSIR-CRRI dated 19.8.2021 vide Office Memorandum No.3(533)/2004 Estt.
3. Reinstate the Applicant to the post of Administrative Officer (CSIR-CRRI).
4. Alternatively, direct the Respondent to consider the Applicant for transfer to any of the New Delhi/NCR Offices/labs of the Respondent.
5. Pass such other order that this Hon'ble Tribunal may deem appropriate and just in the facts and circumstances of this case."

2. After arguing for some time, Mr. Anish Agarwal, learned counsel for the applicant, submitted that the applicant would be satisfied, if liberty is given to the applicant to make a representation so as to enable for proper adjudication of the matter.

3. By accepting the prayer made by the learned counsel for the applicant, liberty is granted to the applicant to make a fresh representation before the competent authority. On receipt of such representation, the competent authority shall dispose of the same by considering her case as per Para 4(i) of the Guidelines for transfer and posting dated 01.01.2019, which provides preference for Special need of challenged

children/employee, within a period of two months from the date of receipt of a copy of this order.



5. With the above directions, the OA is disposed of, without going into the merits of the case.

**(Mohd. Jamshed)**  
**Member (A)**

**(Manjula Das)**  
**Chairman**

/lg/vb/mbt